

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 226/MP/2011

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri S.Jayaraman, Member**
3. **Shri V.S.Verma, Member**
4. **Shri M.Deena Dayalan, Member**

Date of Hearing: 13.12.2012

Date of Order: 18.12.2012

In the matter of

Miscellaneous petition under Section 79 (1) (i) read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for directions in the matter of special purpose vehicle constituted in the name of Teestavalley Power Transmission Limited in respect of Teesta-III Kishanganj 400 kV D/C line under implementation by Teestavalley Power transmission Limited.

And

In the matter of

Power Grid Corporation of India Limited, Gurgaon

Petitioner

Vs

Teesta Urja Limited, New Delhi and Others

...Respondents

Following were present:

Shri M.G Ramachandran, Advocate for the petitioner
Shri S.M.Singh, CTU
Shri Akhil Kumar, CTU
Shri Ramchandra, CTU
Shri D.S.Singh, TPTC
Shri S.K.Bhowmick, TPTC

ORDER

The petitioner, Power Grid Corporation of India Limited has filed petition seeking direction for special purpose vehicle constituted in the name of Teestavalley Power Transmission Limited in respect of Teesta-III Kishanganj 400 kV D/C line under implementation by Teestavalley Power transmission Limited.

2. During the course of hearing, learned counsel has sought the permission of the Commission to withdraw the present petition with liberty to file a fresh petition.

3. The prayer of the learned counsel of the petitioner is allowed. Accordingly, Petition No. 226/MP/2012 is disposed of as withdrawn. The petitioner is at liberty to file a fresh petition, if so advised, in accordance with law.

Sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN) MEMBER	(V.S.VERMA) MEMBER	(S.JAYARAMAN) MEMBER	(Dr. PRAMOD DEO) CHAIRPERSON